[15 MAR. 1982]

89

Power Connection Holders

1669. SHRI JAGDISH PRASAD MATHUR: Will the Minister of ENERGY be pleased to state:

- (a) whether interest on the security deposits is being regularly credited to the accounts of the power connection holders for industrial and commercial purposes as required under the rules by the Delhi Electric Supply Undertaking;
- (b) what has been tha number cf industrial and commercial power connection holders in Delhi during 1979, 1980 and 1981;
- (c) what is the number of the above class of consumers whose interest accounts' have been duly credited;
- (d) what is the amount of interest paid in 1979, lff30 and 1981;
- (e) the number of such consumers who surrendered the connection during the above-mentioned periods and the amount paid to them as interest?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (e) The information is being collected and will be laid on the Table of the House.

सेन्द्रल कोलफोल्ड्स लिमिटेड के ग्रन्सर्गत नियोजन

1670. श्री सदाशिव बागाईसकर : ब्या ऊर्जी मंत्री यह बताने की छपा करेंगे

(क) क्या यह सच है कि सेन्ट्रल कोलफील्डस लिमिटेड रांची (धिहार) के निदेशक (कार्मिक) ने हिन्दी अग्-लिपिक के पद पर एक हरिजन के चुन लिये जाने पर भी उसे नियंक्ति पत्न नहीं भेजा है ;

- (ख) यदि हां, तो इसके क्या कारण हैं और उनत अधिकारी द्वारा 1978 से 1980 के दौरान कौन-कौन से पद भरे गये ; और
- (ग) सरकार उक्त ग्रधिकारी के विरुद्ध क्या कार्यवाही करने का विचार रखती है और कब तक ?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) : (क) जी नहीं।

(ख) ग्रीर (ग) प्रश्न नहीं उठता ।

Common Civil Law

1671. SHRI SHIVA CHANDRA JHA: Will the Minister of LAW, JUSTICE AND COMPANY AF-FAIRS be pleased to state:

- (a) whether Government propose to bring legislation for a common Civil Law for the whole of the country;
- (b) if GO, what are the details in this regard; and
- (c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AF-FAIRS (SHRI JAGAN NATH KAUSHAL): (a) No. Sir.

- (b) Does not arise.
- (c) Legislation for a common civil law for the whole of the country would involve changes in the personal laws relating to minority communities. The policy of the Government is not to effect any changes in the personal laws, of minority communities unless the initiative therefor comes from those communities.